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## LOK SABHA

Monday, September 9, 1974/Bhadra 18, 1896 (Saka)

The Lok Sabha met at Eleven of the Clock

[MR. SPEAKER in the Chair]

RE ADJOURNMENT MOTIONS

SHRI S M BANERJEE (Kanpur): Mr Speaker Sir, I am moving an adjournment motion on the Mana Camp incident

सध्यक्ष महोबय विजितेस एडवाइजरी वमेटी एव फैसला वरती है भीर हाउम उसको एपूव रार गहै, उसके वावजूद भी आप इस तरह की चोजा का 35, रहे है

SHRI S M BANERJEE You will kindly allow me five minutes only Since the refugees have been killed—three people have been killed including one lady—I would request you to ask the Hinister for Rehabilitation to make a statement. And the Government should make an announcement for a judicial probe

की घटल बिहारी वाजपेथी (ग्वालयर) हमने फैमला कि ॥ था कि एड क्नेमैंट मोशन नही लायेंगे । इसीलिये मैंने सूचना इसकी नही दी। लेकिन जो कुछ हुम्रा है वह बहुत ददंना है । गरणायियो पर गोलिया चली हैं, मोते हुई है । ग्राप मती महोदय को कह सकते है कि मदन की कार्रवाई समाप्त होने से पहले इसके वारे से ब्रागन दें।

SHRI S M BANERJEE: You may allow me later Kindly ask the Minister to make a statement

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SHRI NOORUL HUDA (Cachar) Sir you may, direct the Minister to make a statement.

अध्यक्त महोदय चू कि आपने फैसला किया था कि कुछ नहीं लाना है इसलिये मैंने एडजनमेट मोशन को देखा नहीं है। आज देखूगा कि क्या आई है और मिन्स्टिर को भेज दगा। ब्यान दिलवाना हुआ तो दिलवा दुगा।

ANNOUNCEMENT BY SPEAKER RE. APOLOGY TENDERED BY THE EDITOR OF THE HINDUSTAN TIMES FOR A NEWS REPORT PUBLISHED IN THE PAPER.

MR SPEAKER On the 4th September, 1974, I had drawn the attention of the House to a news report published in the Hindustan Times dated the 4th September 1974, in which it was stated that according to a competent source, the CBI proceeded in the matter only after securing the Lok Sabha Speaker's permission

- 2 I have now received a letter dated the 5th September, 1974, from the Editor of the Hindustan Times which reads as follows—
  - "I am extremely sorry that your name was mentioned in the report carried by the Hindustan Times yesterday in connection with the CBI inquiries into the Import Licence case without reference to you
  - As you stated in the House this could have been checked with you. The failure to do so was quite inadvertent but I would nevertheless wish to tender an apology that this should have happened. I can assure you